

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 91(ND)2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

**NAME OF THE COMPANY: M/s. Ashok Bhutani and Anr. V/s. M/s. Nu-Foam Rubber Industries
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 241

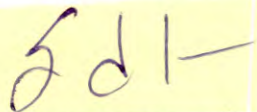
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Mohit Sonkar for Mr. Premtosh Mishra, Advocate of the Respondent No. 1 to 5 Mr. Rakesh Kumar, Advocate for the Petitioner Mr. Kashish Jain, Advocate for the Petitioner
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Order

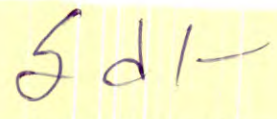
No reply has been filed by the respondent despite directions given on 15th May 2017 to file the same within 2 weeks. It appears that the respondents do not take the directions of the court seriously. Learned counsel for the respondent prays for further time to file the reply. Keeping in view that more than 6 weeks have lapsed, one last opportunity is being given to file the reply within one week subject to payment of Rs. 10,000/- as cost to the Prime Minister's Relief Fund.

To come up on 28th July 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]